

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1092

ANSWERED ON:20.03.2012

CRIME CASES

Chakravarty Smt. Bijoya;Das Shri Bhakta Charan;Gavit Shri Manikrao Hodlya;Meghwal Shri Bharat Ram;Naqvi Shri Zafar Ali;Pandey Saroj;Premdas Shri ;Rathwa Shri Ramsinhbhai Patalbhai

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether various crimes are on the rise in the country including the National Capital Territory (NCT) of Delhi;
- (b) if so, the total number of such cases registered during each of the last three years and the current year, State-wise including the NCT of Delhi and crime-wise including crime against senior citizens, murder, robbery, theft of mobiles/laptops, dacoity, abduction etc.;
- (c) the total number of accused arrested, convicted, cases solved/unsolved, conviction rate achieved and the steps taken to solve all the cases alongwith the action taken against the accused during the said period, State-wise;
- (d) whether the Union Government has issued any directive to the State Governments/police department to curb such crimes in their respective States; and
- (e) if so, the details thereof alongwith the other measures taken by the Union Government to stop such cases in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (c): The State-wise including National Capital Territory (NCT) of Delhi and crime head wise details of cases reported, cases charge-sheeted, cases convicted, conviction rate, persons arrested, persons charge-sheeted and persons convicted under IPC crimes for the year 2008-2010 are attached at Annexure –I. Data about crime against senior citizens are not maintained separately. However, details of victims above the age of 50 years of murder, culpable homicide not amounting to murder and kidnapping & Abduction during 2008 – 2010 are enclosed at Annexure –II.

(d) to (e): 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime. An Advisory on Prevention, Registration, Investigation and Prosecution of Crime has been issued on 16th July, 2010.